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**CHIEF SECRETARY
GOVERNMENT OF TELANGANA**

Lr.No.4582/For.III/A2/EFS&T/2019, Dated:25-04-2023

To

The Registrar General,
Hon'ble National Green Tribunal,
Faridkot House,
Copernicus Marg,
New Delhi – 110001.

Sir,

Sub: Govt of Telangana -- Hon'ble NGT, New Delhi – Original Application No. 606 of 2018 – Compliance of Solid waste and Sewage Management– Hon'ble NGT Order dated 29.09.2022 – six monthly progress report – Submitted – Reg.

Ref: Hon'ble NGT Order dated 29.09.2022 in OA No. 606 of 2018.

* * *

In compliance to the Hon'ble National Green Tribunal Order dated 29.09.2022 in Original Application No. 606 of 2018, the six monthly progress report of Solid waste and Sewage Management for the period October, 2022 to March, 2023) of the State of Telangana is herewith submitted.

Yours faithfully,

CHIEF SECRETARY

Encl: Report with Annexures.

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ORIGINAL APPLICATION No. 606 / 2018

**SIX MONTHLY PROGRESS REPORT
(OCTOBER 2022 TO MARCH 2023) OF
THE STATE OF TELANGANA
IN COMPLIANCE OF HON'BLE NGT, NEW DELHI
ORDER DATED 29-09-2022.**

**Submitted by
Chief Secretary, State of Telangana
25-04-2023**

**COMPLIANCE ABSTRACT OF MUNICIPAL SOLID WASTE AND SEWAGE MANAGEMENT
IN STATE OF TELANGANA.**

Theme	Details	Remarks
Sewage management	<p>Generation: 2750 Million Liters Per Day (MLD)</p> <p>Existing treatment capacities: 906.3 MLD</p> <p>Gap: 1843.7 MLD</p>	<ul style="list-style-type: none"> • Under construction: 1473.6 MLD • HMWSSB is awaiting for administrative sanction of 340.5 MLD in Manjeera-Nakkavagu basin with an estimate of Rs.1095.5Cr. • PHED has approval under SBM 2.0 for construction of STP in 104 ULBs for capacity of 387.70 MLD with an estimate of Rs.934.60 crores under SBM 2.0. The central share is proposed to be used as VGF and proposals to implement the project under Hybrid Annuity Mode(HAM) are moved. • An additional capacity of 1861.3 MLD is under progress.
Solid Waste management	<p>Generation: 11522 TPD</p> <p>Existing treatment capacities: 9166 TPD</p> <p>Gap: 2356 TPD</p>	Tender completed, LoAs to be issued by April, 2023 for establishing processing facilities of 2961TPD .
Bio-Mining	<p>123 ULBs (151 dumpsites) -6.0 MT</p> <p>GHMC-12.7 MT – capping completed –</p> <p>CPCB report awaited</p>	Work order has been given to 07 bidders on 25.02.2022 for Bio-mining with completion timelines of 23 rd March, 2024 in all the 123 ULBs

Compensation amount of Rs.3800 Crores (Rs.2 Crores x 1824 MLD = Rs.3648 Crores + Rs.300 x 5.9 Million Tons= Rs.177 Crores) to be deposited by the State of Telangana in a **separate ring fenced account** within 2 months for restoration measures to be operated as per the directions of the Chief Secretary. So far the same was not deposited.

Though amount was not deposited in separate ring fenced account, the following administrative sanctions for compliance of the Hon'ble NGT orders were issued prior to the Hon'ble NGT order and also subsequent to the orders as detailed below:

- a. An amount of Rs.3866 crores is issued for construction of STP of capacity 1259.5 MLD in the GHMC area
- b. PHED has administrative sanction under SBM 2.0 for construction of the STPs of capacity 387.70 MLD and proposals for using the central share as VGF to implement the project under Hybrid Annuity Mode(HAM) are moved.
- c. Bio-mining work orders were issued for completion by March, 2024
- d. To bridge the gap in MSW processing facility, tenders finalized and LoA issue for establishment of 2961TPD is under progress

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Half yearly progress report of Government of Telangana in OA.No.606/2018 in compliance to the orders dated 29-09-2022

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1. Introduction:

The Hon'ble NGT vide order dated 29-09-2022 in O.A.No.606 of 2018 in the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and sewage management after the personal appearance of Chief Secretary have passed the directions to Telangana.

The directions include the creation of the ring fenced account for depositing Rs.3800 Crores towards compensation for taking up the works pertaining to the MSW and Sewage management in the state. One of the directions include filing of the Half yearly progress report.

The latest compliance status for the half year of October, 2022 to March, 2023 is as follows:-

2. Status of compliance of Solid Waste Management Rules, 2016 including Legacy Waste:

2.1 Details of Solid Waste Management in State:

S.No.		ITEM	COMPLIANCE
1		Numbers of ULBs	142
2		Over all waste management status	
	a	Quantity of MSW generated (TPD)	11522
	b	Quantity of MSW Collected (TPD)	11522
	c	Quantity of MSW segregated & transported (TPD)	3337TPD (29%). The waste generated is segregated at source during the present Half year
	d	Quantity of MSW processed (TPD)	9166 TPD
	e	Quantity of MSW disposed in secured land fill site (TPD)	1218 TPD inert disposed after processing of MSW
	f	Gap in Solid waste Management (TPD) [2(a)-2(d)]	2356 TPD
3		Waste Collection	
a		Door-to-door collection is implemented	142
b		% of Segregation of waste implemented	142. However, 100% source segregation is not achieved. Only 29% of waste generated is segregated at source in 142 ULBs.
c		Transportation of segregation of waste is implemented	142
4		Waste Processing	

S.No.	ITEM	COMPLIANCE
a	Waste Processing Facility	
	(i) Total Capacity (TPD)	8960
	(ii) Number	210
	(iii) Number of ULBs Covered	142
b	Recycling	
	(i) Total Capacity (TPD)	20.8
	(ii) Number	03 (Suryapet – Plastic to bricks / tiles- 0.2, Siddipet – Plastic to tiles- 0.6 and Jawaharnagar- 20 TPD)
	(iii) Number of ULBs Covered	3
c	Composting	
	(i) Total Capacity (TPD)	5120
	(ii) Number	230
	(iii) Number of ULBs Covered	142
d	Bio-methanation	
	(i) Total Capacity (TPD)	16.5 TPD
	(ii) Number	(GHMC – 3TPD, GWMC -2.5 TPD, SIDDIPET-10 TPD and Sircilla-1 TPD)
	(iii) Number of ULBs Covered	4
e	RDF	
	(i) Total Capacity (TPD)	4000
	(ii) Number	01
	(iii) Number of ULBs Covered	1
f	Waste to Energy Plants	
	(i) Total Capacity (TPD)	a. Under Operation: 1467 TPD (24 MW) b. Under construction stage: 02 Plants (14.5 MW & 24 MW) c. Not in operation: 54.4 MW due to viability issues.
	(ii) Number	01
	(iii) Number of ULBs Covered	1
5	Waste Disposal	
a	Landfill	
	(i) Total Capacity (TPD)	1250
	(ii) Number	01
6	Legacy Waste Management	
a	Number of Dumpsites	152
b	Quantity of Waste dumped at dumpsites (Tons)	Jawaharnagar (GHMC)- 12 million tons scientifically capped; Other 141 ULBs- 71,16,306 tons

S.No.	ITEM	COMPLIANCE
c	Number of Dumpsites Cleared	Engineering capping of Jawaharnagar dumpsite completed. 1 (Dommarra Pochampally) cleared. In other ULBs 2,54,440 of waste processed.
d	Number of Dumpsites in which bio-mining has commenced	123 ULBs (151 dump sites)
e	Time frame for clearing all Dumpsites	Bio-mining and Processing of legacy waste for 123 ULBs grouped into 09 clusters. 123 ULBs commenced bio-mining. 18 months for 123 ULBs. Work order has been given to 07 bidders on 25.02.2022 for commencement of work in ULBs. Work already commenced at GWMC (81,029), Karimnagar (65,000), Bhongir (40,000), Suryapet(18,300), Dundigal (28,346), Ameenpur (8,862), Jagitial (7,837), Sircilla (954) & Adilabad (4,112) ULBs and around 2,54,440 MTs of legacy waste has been processed. The Bio-mining to be completed by 23 rd March, 2024 in all the 123 ULB
7	Other Information	
a	Information regarding development of model Towns/cities/Villages	In compliance to the orders of the Hon'ble NGT, the State has identified the following: a) Three major cities selected for Model Cities: 1. Greater Hyderabad Municipal Corporation 2. Greater Warangal Municipal Corporation 3. Karimnagar Municipal Corporation b) Three major towns selected for Model Towns: 1. Siddipet Municipality 2. Sircilla Municipality 3. Boduppal Municipality c) 96 villages @ three villages each in 32

S.No.		ITEM	COMPLIANCE
			<p>Districts (except Hyderabad District) have been identified.</p> <p>The model cities/towns/villages are implementing the SWM rules.</p>
b		Creation of Environmental Cell	Yes
c		Standardization of rates for procurement of services/equipment(to do away with the tendering process)required for solid waste Management	Yes

2.2 Current status, desirable level of compliance and proposals for attending the gaps:

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statuses and desired levels	Proposals for attending the gaps with time lines
Identification of suitable sites for setting up solid waste processing facilities	142ULBs have identified suitable sites for setting up of SW processing facilities. All the Gram Panchayats (12770) have identified lands.	To be completed by 31.10.2019	Completed	Completed
Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	<ul style="list-style-type: none"> • 100% by ULBs • 100 % Door to door collection achieved in all GPs. 	100 % door to door collection by 31.10.2019	Achieved	Completed
Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source,	<ul style="list-style-type: none"> • 29% of source segregation is achieved. • 100 % source segregation achieved in all the GPs. 	100% of source segregation	71% of source segregation in ULBs.	Waste Generators are properly educated to practice the segregation of waste by conducting various awareness program. The program is conducted with Street vendors, SLFs, SHGs for single use plastic ban, ODF, Home composting etc. Many awareness programs are being conducted through Social media platforms, short films etc..

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statues and desired levels	Proposals for attending the gaps with time lines
<p>Setting up of solid waste processing facility and sanitary landfill facilities</p>	<p>16 ULBs that are close to Hyderabad, send the waste to MSW processing facility at Jawaharnagar. 5 ULBs at Suryapet, Medchal, Jawaharnagar, Kompally and Dammaiguda have scientific facility for processing wet & dry waste. Total -291 DRCCs established in 142 ULBs (141 ULBs -209Nos and GHMC- 85 DRCCs).</p> <p>Waste processing facility of 8000 TPD capacity with scientific landfill is in operation at Survey No. 173, Jawahar Nagar Dumping Site, Kapra Mandal, Medchal Malkangiri district for GHMC area.</p> <p>Landfill Site:</p> <p>Total number of landfill closed with total quantity of waste. 1No-12,20,754MT</p> <p>Designed capacity of landfill in operation -</p>	<p>As per SWM Rules, 2016, processing facilities and landfill have to be provided by -14 ULBs which have more than 100000 population by 31.03.2018 and remaining 126 ULBs, which have less than 100000 population by 31.03.2019</p>	<p>Secured landfills have to be provided by 139 ULBs. Regional level Sanitary Landfill facility needs to be set-up in Telangana.</p>	<p>All 142 ULBs are doing composting of the wet waste. DRCCs are available in all 142 ULBs for processing dry waste. Biomining and Processing of legacy waste for 123 ULBs grouped into 09 clusters. Work order has been given to 07 bidders on 25.02.2022 for commencement of work in ULBs.</p> <p>Apart from above, Work already commenced at GWMC, Karimnagar, Bhongir, Suryapet, Dundigal, Ameenpur, Jagitial, Sircilla & Adilabad ULBs and around 2,54,440 MTs of legacy waste has been processed.</p> <p>18 months for 123 ULBs grouped into 09 clusters.</p> <p>GHMC identified site at Pyaranagar village to setup waste processing plant of 2000 TPD capacity in Phase-I.CFE for 4000 TPD issued in 06 Feb 2023, Site under survey of forest department for approach road work</p> <p>Sanitary Landfill Facilities:</p>

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statues and desired levels	Proposals for attending the gaps with time lines
	1250TPD			<p>ULBs are being clustered (at regional/district level) for setting up Sanitary Landfill facility. Land identification and tender for setting up and operating SLF will be subsequently taken-up.</p> <p>Waste to Energy Plants: One Waste to energy plant of capacity 24 MW is under operation utilizing 1700 TPD of RDF from GHMC area and Obtained Environmental Clearance for expansion of capacity to 48 MW for utilising 3000 TPD of RDF. Another 14.5 MW is ready for commissioning at Dundigal.</p>
Bio-remediation or capping of old and abandoned dump sites.	<p>There is no legacy waste in 16 ULBs – that are close to Hyderabad, as the waste in these ULBs is regularly processed.</p> <p>71,16,306 MT of legacy dump is located in 123 ULBs.</p> <p>12 Million Tons of Legacy waste in Jawaharnagar is remediated through engineering capping. Legacy</p>	To be completed by 31.03.2021.	-	<p>Capping works completed at Jawaharnagar dumpsite. As per the Directions of Hon'ble NGT, GHMC has floated tenders for bio-mining of the capped site. However, No bidder turned up for the project.</p> <p>Consultant from IIT Bombay engaged to study the feasibility for biomining. IIT Bombay has submitted three interim reports by conducting Geophysical</p>

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statues and desired levels	Proposals for attending the gaps with time lines
	dump treatment (Bio-mining) in 123 ULBs has commenced.			<p>investigations and also sample collection. In the 3rd report dated 05.03.2023 IIT-B reported that “going for biomining at its present status is not recommended. However, the environmental suitability of the fine fractions is yet to be established, which would also indicate suitability of this material for agricultural applications. Also, the suitability of coarse fractions as refuse-derived fuel is also being investigated.” Subsequently, as per Hon’ble NGT’s orders dated 29.09.2022 in OA 606 of 2018 the CPCB has constituted a Committee of Experts to finalize its viewpoint on whether capping can be retained.</p> <p>The Committee of Experts interacted with GHMC, CPCB and TSPCB through video conference on 30.12.2022 in which the capping works were critically examined vis a vis the measures being taken by GHMC to protect the environment while keeping in view the fact that the daily generated MSW of GHMC is also being treated and disposed</p>

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statuses and desired levels	Proposals for attending the gaps with time lines
				<p>scientifically in the same site. The report of the Expert Committee is awaited.</p> <p>Legacy dump treatment (Bio-mining) in 123 ULBs has commenced.</p> <p>2,54,440MT's of legacy waste processed till date.</p>
<p>Ensure separate storage, collection and transportation of construction and demolition wastes.</p>	<p>Action Plan has been prepared by the ULBs for C&D waste management.</p> <p>Separate site for storing C&D waste is earmarked by all ULBs. In GHMC</p> <ul style="list-style-type: none"> • 150 wards is divided among 04 collection areas for collection, transportation, processing & management of C&D was waste. • Estimated quantity of waste generated: 1450 TPD (~20% of MSW collection) • C&D waste collected & transported: 1,82,779 MT 	<p>As per SWM Rules Ensuring separate storage, collection and transportation of construction and demolition wastes by 08.04.2018.</p>	<p>In rest of the Municipalities the estimated quantity of C&D waste is less. It is submitted that out of 139 ULBs in the State, 127 ULBs have population less than 1,00,000 and on an average generate 2TPD – 3 TPD C&D waste.</p>	<p>For establishment of construction and Demolition processing plants, CDMA had invited tenders for selection of agency/concessionaire on PPP mode – DBFOT basis covering 65 ULBs grouped in 6 Clusters, but no bidder participated. .</p> <p>Re-bidding was carried out and the Technical and Financial evaluations are completed and clusters will be allotted to the bidders shortly</p>

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statues and desired levels	Proposals for attending the gaps with time lines
	<ul style="list-style-type: none"> • C&D waste processed: 1,17,958 MT • No. of vehicles engaged for C&T: 58 • No. of instance recorded by Concessionaire/ Licensee for unauthorized dumping: 135 <p>Recycling</p> <ul style="list-style-type: none"> • 02 Nos. of processing plants of 1000 TPD capacity are under operation at Jeedimetla & Fathullaguda • 02 Nos. of processing plants are under approval/ Construction stage at Thummukunta & Shamshabad. • Quantity of Byproduct produced: 72,506 MT. 			

2.3 Status of compliance with Rule 22 & 24 of the Solid Waste Management Rules, 2016, regarding time frame for implementation.

The Status of compliance with Rule 22 & 24 of the Solid Waste Management Rules, 2016 is as follows:

S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
1	Identification of suitable sites for setting up solid waste processing facilities	1 year	All 142 ULBs have identified suitable sites for setting up of suitable processing facilities. All the Gram Panchayats have identified lands for setting up solid waste processing facility and sanitary landfill facilities individually or on cluster basis.
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.	1 year	ULBs are being clustered (at regional / district level) for setting up Sanitary Landfill facility. Tender for setting up and operating SLF will be subsequently taken-up. All the 96 identified model Gram Panchayats have identified lands for setting up solid waste processing facilities. All 12770 GPs (100 %) have completed construction of compost cum segregation shed.
3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities.	2 years	All ULBs have identified suitable sites for setting up of processing facilities. ULBs are being clustered (at Regional / District Level) for setting up Sanitary Landfill facility. Tender for setting up and operating SLF will be subsequently taken-up. All the 96 identified model Gram Panchayats have identified lands for setting up solid waste processing facilities. 12770 GPs (100 %) have completed construction of compost cum segregation shed.
4	Enforcing waste generators to practice segregation of bio	2 years	The % of segregation achieved from Oct'2022 to Mar'2023 is 29 %.

S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
	degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source,		IEC activities are regularly conducted to inform, educate and motivate waste generators to practice the segregation of waste.
5	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	2 years	Completed.
6	Ensure separate storage, collection and transportation of construction and demolition wastes	2 years	<p>For establishment of construction and Demolition processing plants CDMA had invited tenders for selection of agency/concessionaire on PPP mode – DBFOT basis covering 65 ULBs grouped in 6 Clusters, but no bidder participated.</p> <p>In GHMC, Collection & Transportation:</p> <ul style="list-style-type: none"> • 150 wards is divided among 04 collection areas for collection, transportation, processing & management of C&D was waste. • Estimated quantity of waste generated: 1450 TPD (~20% of MSW collection) • C&D waste collected & transported: 1,82,779 MT • C&D waste processed: 1,17,958 MT • No. of vehicles engaged for C&D: 58 • No. of instance recorded by Concessionaire/ Licensee for unauthorized dumping: 135 <p>Recycling:</p> <ul style="list-style-type: none"> • 02 Nos. of processing plants of 1000 TPD total capacity are in operation at Jeedimetla & Fathullaguda • 02 Nos. of processing plants are under approval/ Construction stage at Thummukunta & Shamshabad. • Quantity of Byproduct produced: 72,506 MT

S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
7	Setting up solid waste processing facilities by all local bodies having 100000 or more population	2 years	8000 TPD waste processing capacity plant established in Jawaharnagar (V). 7 agencies have been shortlisted for processing of fresh waste. Technical & financial evaluations are completed. LoAs for awarded clusters to bidders shall be issued by 15 April 2023.
8	Setting up solid waste processing facilities by local bodies and census towns below 100000 populations.	3 years	Establishment of processing Plant in Vikarabad is under progress. Other 4 ULBs GWMC, Narsampet, Parakala and Wardhannapet will be floating the tenders separately. Siddipet Municipality is in the process of establishment Bio-gas plant with 10 TPD capacity.
9	Setting up common or standalone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules.	3 years	ULBs are being clustered (at Regional / district level)for setting up Sanitary Landfill facility. Currently, GHMC is disposing inerts generated by processing of waste to landfill located at Integrated Municipal Solid Waste Management Plant, Jawaharnagar. Total number of landfill closed with total quantity of waste. INo- 12,20,754MT Designed capacity of landfill in operation – 1250TPD.
10	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules.	3 years	ULBs are being clustered at Regional / district level) for setting up Sanitary Landfill facility. Land identification and tender for setting up and operating SLF will be subsequently taken-up.
11	Bio-remediation or capping of old and abandoned dump sites.	5 years	<ul style="list-style-type: none"> • Capping works completed at Jawaharnagar dumpsite. • As per the Directions of Hon'ble NGT,

S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
			<p>GHMC has floated tenders for bio-mining of the capped site. However, No bidder turned up for the project.</p> <ul style="list-style-type: none"> • Consultant from IIT Bombay engaged to study the feasibility for biomining. • IIT Bombay has submitted three interim reports by conducting Geophysical investigations and also sample collection. • In the 3rd report dated 05.03.2023 IIT-B reported that “going for biomining at its present status is not recommended. However, the environmental suitability of the fine fractions is yet to be established, which would also indicate suitability of this material for agricultural applications. • Also, the suitability of coarse fractions as refuse-derived fuel is also being investigated.” • Subsequently, as per Hon’ble NGT’s orders dated 29.09.2022 in OA 606 of 2018 the CPCB has constituted a Committee of Experts to finalize its viewpoint on whether capping can be retained. • The Committee of Experts interacted with GHMC, CPCB and TSPCB through video conference on 30.12.2022 in which the capping works were critically examined vis a vis the measures being taken by GHMC to protect the environment while keeping in view the fact that the daily generated MSW of GHMC is also being treated and disposed scientifically in the same site. • The report of the Expert Committee is

S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
			<p>awaited.</p> <ul style="list-style-type: none"> • Legacy dump treatment (Bio-mining) in 123 ULBs having legacy waste has commenced. • Concession agreements have been signed. • Total – 2,54,440 MT's of Legacy waste processed.
12	Legal Frame Work		SWM Policy for the State as per clause 11 (a) of the SWM Rules has been Notified on 24th September, 2018.
13	Annual Report		Annual Reports for the year 2021-22 submitted on 27.07.2022 and annual reports for the year 2022-23 will be submitted in July, 2023.

3. Status Report on Compliance to Plastic Waste Rules, 2016 (as amended in 2021).

➤ 3.1 Compliance on PWM rules, 2016:

Rules provision	Plastic Waste Management Rules Provision	Status
6 (1)	Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers	<ul style="list-style-type: none"> ➤ 38 Dry Resource Collection Centres (DRCCs) established through two agencies namely ITC-WOW, Godrej , UNDP-HCCWBL in GHMC area. ➤ 142 ULBs are having 247 DRCCs (141 ULBs-209 + GHMC- 38 DRCCs). ➤ 12770 GPs (100 %) have completed construction of compost cum segregation shed. ➤ 600 TPM capacity plastic recycling unit is established at Integrated Solid Waste Management Project, Jawaharnagar.
6(2)a.	Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste.	<ul style="list-style-type: none"> ➤ The plastic wastes are transported to processing and disposal site at Jawaharnagar. ➤ The lighter density plastics are stored as Refused Derived Fuels (RDF) and used as fuel Waste to Energy plant using incineration process. ➤ 24 MW WtE plant is under operation in Jawaharnagar IMSW facility. ➤ Another WtE plant of 14.5 MW at Dundigal is under commissioning stage and will be operational by June, 2023 Another WtE plant (JN Phase-II) of 24 MW is under construction stage and expected to be operational by April, 2024
6(2)b.	Ensuring that no damage caused to the environment during this process.	<ul style="list-style-type: none"> ➤ Ensuring no damage to environment by doing the disposal of plastic as per the activities mentioned above. ➤ Ensuring that no open burning of plastic waste take place by conducting various IEC activities and penalizing the violators.
6(2)c.	Ensuring channelization of recyclable plastic waste fraction to recyclers	<ul style="list-style-type: none"> ➤ By disposing the plastic waste through DRCCs and also by processing plant at Jawaharnagar ensuring the channelization

		of recyclable plastic waste fraction
6(2)d.	Ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with guidelines issued the Central Pollution Control Board	<ul style="list-style-type: none"> ➤ Plastic segregated at DRCCs is send to various recyclers for processing as per the CPCB guidelines ➤ The plastics which cannot be recycled are transported to co-processing. The lighter density plastics are stored as Refused Derived Fuels (RDF) and used as fuel in Waste to Energy plant and 13 Acres of area allocated for its storage. ➤ HiMSW, Concessionaire, transported 23,3653 MT of RDF to cement factories. ➤ The lighter density plastics are stored as Refused Derived Fuels (RDF) and used as fuel in Waste to Energy plant and 13 Acres of area allocated for its storage. ➤ 24 MW WtE plant is under operation in Jawaharnagar IMSW facility. ➤ Another WtE plant of 14.5 MW at Dundigal is under commissioning stage and will be operational by June, 2023 ➤ Another WtE plant (JN Phase-II) of 24 MW is under construction stage and expected to be operational by April, 2024 ➤ The bottom ash generated (271 TPD) during process is disposed to secured landfill. The remaining inerts produced in the process are disposed in scientific landfills
6(2)(e)	Creating awareness among all stakeholders about their responsibilities	<ul style="list-style-type: none"> ➤ Regularly organizing workshops, campaign and rallies against the use of plastics and constantly creating awareness among waste pickers through the companies working in this field under Extended Producer Responsibility/CSR.Information Education and Behaviour Change Communication (IEBCC) activities are being conducted regularly.
6(2)(f)	Engaging civil societies or groups working with the waste pickers	<ul style="list-style-type: none"> ➤ Supported around 9500 waste pickers by allotting 4500 waste collection autos (Swachh Auto Tippers), Tricycles and pushcarts.
6(2)(g)	Ensuring that open burning of the plastic waste does not take place	<ul style="list-style-type: none"> ➤ Public awareness campaigns are regularly conducted by GHMC in all 30 circles involving Resident Welfare Associations,

		<p>Schools, Senior Citizens, NGOs</p> <ul style="list-style-type: none"> ➤ Keeping a strict monitoring on burning of waste (which includes plastics) and imposing penalties on defaulters. ➤ GHMC registered 06 instances for open burning of plastic waste and imposed penalty of Rs.9000/-. ➤ GHMC registered 753 cases for using plastic carry bags below minimum prescribed thickness and levied a penalty of Rs. 10,64,550/-
6(3)	The local body for setting up of system for plastic waste management shall seek assistant of producers and such system shall be set up within one year from the date of final publication of these rules in the official gazette of India.	<ul style="list-style-type: none"> ➤ Involved the producers such as ITC and Godrej in plastic waste management by establishing DRCCs. ➤ Engaged M/s. Amazon Transportation Services Pvt. Ltd. under Extended Producer Responsibility for the collection and recycling of packaging waste (cardboards and plastic packaging bags) from its customers.
6(4)	The local body to frame bye-laws incorporating the provisions of these rules.	--
16	State Level Advisory Committee	➤ State Level Advisory Committee constituted vide G.O. (Ms). No. 79 dated 31.12.2016 of EFS&T.
17(3)	Submission of Annual Report	Annual report for the year 2021-22 submitted on 27.07.2022 and annual reports for the year 2022-23 will be submitted in June, 2023.

3.2 The Hon'ble NGT in O.A.No.247 of 2017 in the matter of Plastic Waste Management directed to furnish the status. The Action taken report for the period Oct, 2022 to March, 2023 is as follows:

S.No.		Item	Quantity
1.	a	What is the quantity of plastic waste generated, (Annual Report form VI pt.2,6) (TPD)	1345 TPD during the present period.
2.	a	Number of registered plastic manufacturing units	121
	b	Capacity of registered plastic manufacturing units (TPD)	
3.	a	Total no. of ULBs	142
	b	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2) ? (including collection, segregation, Channelization & processing of plastic waste)	142 ULBs have waste segregation units, that segregate plastic waste from MSW.
	c	Percentage of ULBs having facilities for Collection of Segregated waste	142 ULBs have facilities for collection of segregated waste.
	d	Percentage of ULBs having Material Recovery facility	142 ULBs have provided 247 MRF (including GHMC) units.
4.	a	Total number of Gram Panchayat (GPs)	12,770
	b	Percentage of GPs which have setup of plastic waste management system as per Rule 7 ?	All 12770 GPs (100 %) have completed construction of compost cum segregation shed.
	c	Percentage of GPs having facilities for Collection of Segregated waste	All 12770 GPs are having facilities like tricycles with partition for Collection of Segregated waste.
	d	Percentage of GPs having Material Recovery facility	12770 GPs (100 %) have completed construction of compost cum segregation shed.
5.	a	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	121
	b	Percentage of Producers/brand owners/importers which have engaged with ULBs for	8 Nos
	c	Percentage of ULBs which have set up system for plastic waste management with assistance of	4 Nos

S.No.		Item	Quantity
		producers been set —up? Rule (6(3))?	
6	a	Number of registered plastic waste recyclers	52
	b	Capacity of recyclers (TPA)	136.08 TPD
7	a	Status of Utilization of plastic waste (Annual Report form VI pt.4)	Plastic waste collected through DRCCs, WMA and processing plant are channelized for recyclers.
	b	Quantity of plastic Waste utilized in recycling (TPD)	224 TPD channelized for recycling during present Half year (Waste Management agencies-203 TPD+ DRCCs-17 TPD + 365 tons recycled at Jawahar nagar.)
	c	Quantity of plastic waste utilized in recycling Road Construction	--
	d	Quantity of waste Co-processed in Plastic Waste in Cement kilns	11700 tons (130 TPD) during present Half year.
	e	Quantity of waste utilized in production of RDF	One integrated solid waste management facility is located in Telangana with processing capacity of 7000 TPD at Jawaharnagar (V). Presently, the facility generating 3800 TPD of RDF out of which 734 TPD of plastic is part of RDF.
	f	Quantity of plastic waste used in production of Waste to oil	92 TPD during this half year
	g	Quantity of plastic waste used in other purpose (please specify)	Present Utilisation of Plastic waste in WtE plants as part of RDF – 340 TPD
8.	a	No. of Registered Compostable plastic unit	Three compostable plastic units located in the State
	b	Total Capacity of registered Compostable plastic unit	1800 TPA
9	a	No. of unregistered plastic manufacturing or recycling units (Annual Report format pt.7)	Nil
10	a	Whether local bodies have framed bye-laws [Rule 6(4)]?	Yes

S.No.		Item	Quantity
11	a	Whether plastic carry bags & plastic sheet of thickness<120 micron banned or not [Rule 4(c)]?	Completely banned plastic carry bags & plastic sheet of thickness<120 micron in the state as per MoEF&CC notification.
12	a	Has complete ban on plastic carry bags been imposed (Annual Report format pt.3)	Plastic carry bags & plastic sheet of thickness<120 microns banned and implementing prohibition as per MoEF&CC notification from 12.08.2021.
13	a	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	<p>GHMC registered 06 instances for open burning of plastic waste and imposed penalty of Rs.9,000/-.</p> <p>Government vide G.O.Rt. No.40, EFS&T, Dept. Dt.01.7.2022 has issued notification & prohibition of certain single use plastic.</p> <p>GHMC registered 280 cases for using plastic carry bags below 75 microns thickness during January to March 2023 and levied a penalty of Rs.3,71,700/-.</p>
14	a	Status of marking & labelling on plastic carrybags & multi layered packaging (Rule 11)	Marking & labelling on plastic carry bags & multi layered packaging being enforced.
15	a	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last two years.	<p>Yes.</p> <p>No meeting conducted during this Half year.</p>
16	a	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years time [Rule 9-3]	Directions issued to manufacturers for phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic
17		NGT Directions (para 14 d) of 247/2017 order	

S.No.	Item	Quantity
	dated 06.12.2019	
a	Has institutional mechanism as per para 14 d been established (Y/N)	Yes.
b	Confirmation that no, unregistered plastic manufacturing/recycling unit is operated in the State/UT (Y/N)	Yes
c	Confirmation that no plastic carry bags/films <75 microns thickness is manufactured, stocked, sold and used in cities/towns of State/UT (Y/N)	Yes
d	Confirmation that thermocol/polystyrene cups, plates, etc are not used extensively and are not haphazardly littered (Y/N)	Yes
e	Confirmation that has Special Environmental Squad been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at historical, religious, public places.	Special Environmental Squad been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at historical, religious, public places in each ULBs and penalties are being levied on defaulters.
f	Confirmation that no dumping of plastic waste on drains river bank and on burning of plastics in open take place in State/UT (Y/N)	Yes. Penalties has been imposed for violation of rules.

4. Status of compliance of Construction & Demolition Waste Rules, 2016:

- The Construction and Demolition (C&D) Waste Management Rules, 2016 were notified on 29th March, 2016 by the Ministry of Environment, Forest and Climate Change (MoEF&CC).

IN GHMC :

- Collection & Transportation:
 - 150 wards is divided among 04 collection areas for collection, transportation, processing & management of C&D was waste.
 - Estimated quantity of waste generated: 1450 TPD (~20% of MSW collection)
 - C&D waste collected & transported: 1,82,779 MT
 - C&D waste processed: 1,17,958 MT
 - No. of vehicles engaged for C&T: 58
 - No. of instance recorded by Concessionaire/ Licensee for unauthorized dumping: 135
- Recycling
 - 03 Nos. of processing plants of 1500 TPD capacity are under operation at Jeedimetla & Fathullaguda
 - 01 Nos. of processing plants are under approval/ Construction stage at Thummukunta.
 - Quantity of Byproduct produced: 72,506 MT
 - Revenue of Rs. 1,00,87,800/- generated by the Concessionaire by the sale proceed of the recycled C&D waste semi-finished and finished products.
- GHMC registered 227 instances of unauthorized debris dumping and imposed penalty of Rs. 3,70,500/-

In other ULBs:

- For establishment of construction and Demolition processing plants CDMA had invited tenders for selection of agency/concessionaire on PPP mode – DBFOT basis covering 65 ULBs grouped in 6 Clusters, but no bidder participated.
- Re-bidding was carried out and the Technical and Financial evaluations are completed and clusters will be allotted to the bidders shortly.
- Balance 77 ULBs, with smaller quantities of C&D waste shall process C&D waste independently.
- Annual Reports for the year 2021-2022 submitted on 19.07.2022.

5.0 Status of compliance of Bio-Medical Waste Management Rules, 2016

5.1 Status of Health Care Facilities (HCFs) in Telangana:

The total number of Health Care Facilities (HCFs) are 9,297. Out of which 9,084 HCFs are having Bio-medical Waste (BMW) Authorization. The remaining 213 were issued notices for obtaining BMW authorisation.

5.2 Compliance of the Rules:

5.2.1 Submission of Annual Reports: (Rule 24)

Annual Report in Form – IVA for the calendar year (Jan 2021 to Dec 2021) was submitted to CPCB on 11.07.2022 i.e. with the time frame as prescribed in the Rules.

5.2.2 Status of State Level Advisory Committee: (Rule 11)

The Health Medical & Family welfare Department has Constituted State Advisory Committee vide G.O.Rt.No.329, dt. 15.04.2017 for implementation of BMW Rules in the State. State Advisory Committee meetings are held under the Chairmanship of the Spl. Chief Secretary HM&FW department.

5.2.3 Status of District Level Monitoring Committee (DLC): (Rule 11)

The HM&FW department issued G.O.Ms.No.28, dt.16.01.2018 constituting District Level Monitoring Committee (DLC) with District Collector as the Chairman and DM&HO as the Member Convener and Concerned Regional Officer as the Member for effective implementation of the provisions of the Bio-Medical Waste Management Rules. The DLC meetings are conducted regularly.

5.3 Category wise Bio-Medical Waste:

The details of Daily average Bio Medical Waste generated as per the annual reports (Calendar year) for the years 2020 & 2021 submitted to CPCB in following year of July respectively are as follows:

Category	2020 (in Kg/day)			2021 (in Kg/day)		
	COVID	General	Total	COVID	General	Total
Red	285	4783	5068	489	4671	5160
Yellow	1994	13554	15548	1499	14326	15825
Blue	11	2485	2496	239	2299	2538
White	75	623	698	69	643	712
Total:	2,365	21,445	23,810	2296	21939	24235

5.4 Bio-Medical Waste Treatment Facilities (CBMWTFs) in Telangana:

- a) In the Telangana, presently there are 11 Common Bio Medical Waste Treatment Facilities (CBMWTF) are in operation in the state, which are presently sufficient to serve the HCFs operating in the state.
- b) All the 11 CBMWTFs had upgraded Secondary chamber of Incinerator to meet new emission standards for stack and retention time of 2 sec.
- c) All the Common Bio Medical Waste Treatment Facilities (CBMWTFs) have installed online continuous stack emission monitoring system (OCEMS) as per the CPCB guidelines and the data is connected to the CPCB & TSPCB servers. The concentration of CO₂, CO, NO, NO₂, O₂ Primary and Secondary temperatures are monitored and are connected to CPCB & TSPCB servers for continuous monitoring. Further, TSPCB is also carrying out regular monitoring of CBMWTFs to check the compliance. CBMWTFs have provided IP Cameras to record the operation of the Incinerator.
- d) TSPCB has communicated design details of modular STPs suitable small, medium and large HCFs to the Stake holder departments.
- e) CBMWTFs are collecting COVID Biomedical waste separately using “COVID19BWM” developed by CPCB in compliance to the Guidelines issued CPCB.
- f) In light of COVID pandemic and increase in volumes of BMW Waste, three proponents were issued with in principle permission to setup new CBMWTFs for catering Hyderabad & surrounding Districts in addition to the existing 11 Facilities and one of the three facilities has obtained CFE from the TSPCB.

5.5 Authorization from the Board:

The total number of Health Care Facilities (HCFs) are 9,297. Out of which 9,084 HCFs are having Bio-medical Waste (BMW) Authorization. The remaining 213 were issued notices for obtaining BMW authorisation.

5.6 Hon'ble NGT Orders in the matter of O.A.No.710 of 2017:

The status of implementation of the Hon'ble NGT order dated: 15.07.2019 on key performance indicators for assessing treatment and disposal of BMW and effectiveness in implementation of BMW Rules, 2016 is as follows:

Sl.No.	Key performance indicators	Status
1.	Inventory of all Health Care Facilities and Biomedical waste generation.	In co-ordination with DM&HOs and CBMWTFs inventory of HCFs was carried out. There are 9,297 number of HCFs operating in the State
2.	Authorisation to all Health care facilities including non- bedded HCFs.	TSPCB has implemented online software application developed by NIC, Delhi for grant of BMW Authorisation to HCFs including Non-Bedded HCFs. Powers are delegated to Regional Officer and Zonal Officer to grant authorization to HCFs having below 50 beds.
3.	Facilitate setting-up adequate number of common Bio-Medical Waste Treatment Facilities (CBMWTFs) to cover entire state or all HCFs.	11 Common Bio Medical Waste Treatment Facilities (CBMWTFs) are operating for collection and safe disposal of Bio Medical Waste. More number of Hospitals are existing in the districts of Hyderabad, Rangareddy and Medchal-Malkajgiri. Four CBMWTFs are operating for these 3 districts for collection and safe disposal of Bio Medical Waste. Remaining 7 CBMWTFs are providing services to the HCFs located in remaining districts and one of the facility has obtained CFE from the Board.
4.	Constitution of State Level Advisory Monitoring Committee and District Level Monitoring Committee.	State Advisory Committee was constituted vide Health Medical & Family welfare Department G.O.Rt.No.329, dt.15.04.2017. State Advisory Committee meetings are conducted as and when needed. District Level Monitoring Committee (DLMC) with District Collector as the Chairman and DM&HO as the Member Convener were constituted vide HM&FW department G.O.Ms. No.28, dt.16.01.2018. DLC meetings are conducted.
5.	Implementation status of Barcode system.	The Board has developed centralized "Online Bio-Medical Waste Manifest and Bar Code System" as per CPCB guidelines. Online tracking of BMW collection vehicles of CBMWTFs is also integrated in this software. All the 11 CBMWTFs are implementing Bar-coding system through the online application of the Board. HCFs have registered in the online Bar-

		coding Manifest application. 11 CBMWTFs are collecting BMW from their member HCFs using GPS fitted vehicles 71 Nos.
6.	Monitoring of Health Care Facilities other than hospitals/clinics such as veterinary Hospitals, Animal Houses, and AYUSH Hospitals etc.	Authorisations are granted to 10 Animal Houses, 141 Veterinary institutions. 6 AYUSH Hospitals have obtained authorization.

5.7 Follow-up on the Action Points of TSPCB pertaining to compliance of BMW Rules and NGT orders in Telangana State:

Action Point	Particular	Progress report of the State
1	Complete inventory of HCFs generating biomedical waste.	Inventory is complete
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Telangana SPCB has taken up action to ensure that every HCF is authorized under BMW Rules, 2016. 9,297 Health care Facilities including non-bedded HCFs have covered under BMW Rules.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the state. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	At present 11 nos. of CBMWTFs operating in the state are adequate for treatment & disposal of biomedical waste. In light of COVID pandemic and increase in volumes of BMW Waste, three proponents were issued with in principle permission to setup new CBMWTFs for catering Hyderabad & surrounding Districts in addition to the existing 11 Facilities and one of the facility has obtained CFE from the Board.
(ii)	Restriction of Deep Burial pits [should be permitted only if necessary and to ensure that they are constructed as per standards given under BMW Rules, 2016].	Deep burial is not permitted in the State.
4	Constitution of State and District Advisory Committees	Complied & meetings were held.
5	Implement Barcode system in every HCF and CBMWTFs	11 CBMWTFs operating in the state have implemented Bar-coding system developed by the Board. All the HCFs have registered with the online system.
6	Monitoring of Healthcare Facilities other than hospitals/clinics-Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	These HCFs have tie-up with CBMWTFs and registered with online software for disposal of BM Waste. Board Officials are monitoring HCFs, during processing of authorization applications.
7	Ensure availability of adequate infrastructure with SPCBs/PCBs to monitor compliance.	The Board is equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBMTWFs and HCFs, except for analysis of Dioxins and Furan (Equipment for monitoring is available).
8(i)	Training and capacity Building of officials of Health Department and SPCBs	The Board conducted workshops at District level on "Bio-Medical Waste Management" to all the Stakeholders. Regular hands on training programs on compliance mechanism of BMW Rules are also

Action Point	Particular	Progress report of the State
		conducted in all 33 Districts Head Half years to create awareness in management of Biomedical Waste. Stress was made on applying for authorization by all HCFs including veterinary institutes, ayush, clinics & labs. Awareness was created through the means of posters, short films, All India Radio, etc.
8(ii)	To ensure training and capacity Building of Healthcare workers in HCFs	The Board is conducting regular training programs to the HCFs through CBMWTFs with the Field officers of the Board. Officers are designated in Regional offices & Zonal Offices for monitoring of HCFs and compliance of BMWTFs.
9	Installation of OCEMS by CBMWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	All the 11 CBMWTFs have installed OCEMS and connected to CPCB & TSPCB server and Data transmission is being monitored.
10	Submission of Annual Reports to CPCB	Complied. Annual Reports are submitted within stipulated date of 31.07.2021.
11	To ensure compliance to standards by CBMWTFs	Monitoring of CBMWTFs is conducted regularly.
12	To monitor compliance of HCFs [for on-site segregation, pre-treatment of infectious waste-yellow, separate storage space for BMW and treatment of wastewater]	Officers are designated in Regional offices for monitoring of HCFs operating in the State.
13	District Magistrates to monitor compliance of BMW Management as per District Environmental Plan	District Level Monitoring Committees constituted for monitoring of compliance of BMW Rules are reviewing the implementation of District Environmental Plan.

- The Hon'ble NGT in OA No.180 of 2021, Orders dated:07.01.2022 issued certain directions for compliance to the Bio-Medical Waste Management (BMWM) Rules. The Hon'ble NGT also constituted committees at state and district levels for monitoring the status of implementation of BMWM Rules.
- In obedience to the orders dated:07.01.2022 of the Hon'ble NGT in the matter of O.A.No.180 of 2021, the State Level Committee was constituted with Officials for monitoring compliance of the BMWM Rules-2016 and amendments thereof vide order dated:06.05.2022. State level Committee reviewed the status of implementation of Rules in the state and as per approval, Action Taken Reports was submitted to CPCB.

6. Status of compliance of Hazardous Waste (Management) Rules:

- The Ministry of Environment & Forests (MoEF&CC), Government of India notified Hazardous Waste Management Rules in the year 1989 for management of hazardous waste in the country.
- These Rules were amended from time to time and the MoEF&CC, GoI, vide notification dated 04.04.2016, notified latest Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
- In the amended Rules focus is on the Reuse & Recycling of hazardous waste.
- The Telangana State is having one Integrated Common Treatment Storage & Disposal Facility (TSDF) for Hazardous Waste, namely M/s. Hyderabad Waste Management Project (HWMP) at Dundigal (V), Medchal-Malkajgiri District. The facility has
 - Incinerator of capacity 1.5 TPH
 - Engineered landfill facility
 - Pre-processing facility for preparing alternate fuel for cement industries.
- The Board has also permitted other five pre-processing facilities with a processing capacity of 2,25,000 TPA and presently four facilities are under operation.
- The Board has permitted 46 recyclers of hazardous waste with authorized capacity of 2,29,965 TPA.
- As per the Hazardous Waste annual report furnished to CPCB for the year 2020-21, the total number of hazardous waste generating industries in the State are 3179 and the following quantities of hazardous wastes is generated:

Recyclable Waste (TPA)	92,562
Incinerable Waste (TPA)	2324
Utilisable waste (TPA)	1,27,103
Landfillable Waste (TPA)	1,11,344
Total:	3,33,334

The Hon'ble NGT in the matter of OA No. 804 of 2017 filed by Rajiv Naryana & Anr. Vs. Union of India & Ors. vide order dt. 30.07.2018 constituted the Monitoring committee for Management. The Monitoring Committee submitted its report on Management of Hazardous Waste.

The Hon'ble NGT vide order dt 29.01.2021 disposed the matter directing the CPCB and SPCBs to comply with the recommendations of the Monitoring Committee.

7. Status of compliance of E-Waste (Management) Rules:

- The E-Waste Management Rules, 2016 came into force w.e.f. 1st October, 2016 in supersession of the E-Waste (Management and Handling) Rules, 2011. Subsequently, the MoEF&CC, GoI issued E-Waste (Management) Amendment Rules, 2018 vide Notification dt. 22.03.2018.
- The E-Waste (Management) Rules, 2022 came into force w.e.f. 1st April, 2023 in supersession of the E-Waste (Management) Rules, 2016.
- There are 12 nos. of E-Waste Recycling units, 15 nos. of E-Waste Dismantling units and 1 refurbishing unit in the State of Telangana. The TSPCB has issued Consents to these units. The details are as follows:

Recyclers:

S. No.	Name & Address	CFO Validity	Permitted Capacity
1.	M/s. Earth Sense Recycle Pvt., Ltd., Plot No.37 APIIC Industrial Park, Mankal (V), Maheswaram (M), Rangareddy District.	31.12.2024	22,775 TPA
2.	M/s. Z Enviro Industries Pvt., Ltd., Sy.No.106 & 107, Pulimamidi (V), Kandukur (M), Rangareddy District.	30.06.2025	Dismantling & refurbishing - 20,000 TPA Recycling - 10,000 TPA
3.	M/s. Silicon Planet Recycling Pvt. Ltd., Sy.No.811/A, Ankireddypally (V) & Grampanchayat, Keesara (M), Medchal-Malkajgiri District.	06.03.2027	1000 TPA
4.	M/s. EnviroKare Recycling Solutions Pvt. Ltd., Sy. No. 402, Raikal (V), Farooqnagar (M), Rangareddy District.	31.05.2026	2549 TPA
5.	M/s. Shreem Mythri E-Waste Recycling, Sy.No. 10/A2, 11/A3, 12/A2/3, 12/A3/1 & 12/A4, Narayanapur (V&M), Yadadri Bhuvanagiri District	01.06.2027	3700 TPA
6.	M/s. Elifecycle Management Private Limited., Sy.No.468, 470, 471 & 472, Theegapur, Kothur, Rangareddy District.	15.12.2026	6480 TPA
7.	M/s. Malpani Antenna Electronics Pvt. Ltd., Plot No. D4, Phase-I, IDA, Pashamailaram, Patancheru (M), Sangareddy District	10.08.2027	8244 TPA
8.	M/s. Green Wave Ewaste Recycling, Sy. No. 1880E, 1880EE, Nandigama (V&M), Rangareddy District.	30.09.2027	5616 TPA
9.	M/s. Pure Earth Recyclers Private Limited, Sy. No.924, 994, Rudraram (V), Patancheruvu (M), Sangareddy District	01.10.2027	5,050 TPA
10.	M/s. E Tech E Waste Recycling, Sy.No.1096, Nandigama (V&M), Rangareddy District	28.02.2028	2304 TPA

11.	M/s. Reboot Resources Private Limited (Unit-2), Sy.No.29, 30 & 31, Ramdasalle (V), Ibrahimpatnam (M), Rangareddy District	25.01.2028	106992 TPA
12.	M/s. Resustainability Reldan Refining Private Ltd., Sy. No. 684/1, Dundigal (V), Quthubullapur (M), Medchal-Malkajgiri District	28.02.2028	13.572 TPA

I. E-WASTE DISMANTLING UNITS :

S. No.	Name & Address	CFO Validity	Permitted Capacity
1.	M/s. Enviro Collection Centre (Dismantling Unit), Plot No.1-185/2/A, Sy.No.298 Part, Phase-I, IDA Jeedimetla, Medchal-Malkajgiri District.	31.12.2025	720 TPA
2.	M/s. Ramky E-Waste Recycling Facility, Hardware Park, Kancha, Raviryal (V), Maheswaram (M), Rangareddy District.	30.09.2025	7840 TPA
3.	M/s. Earthbox Ventures (P) Ltd., (E-Waste Dismantling Unit), Sy.Nos.29, 30 & 85, Uddemarri (V), Shamirpet (M), Medchal-Malkajgiri District.	30.04.2022	3600 TPA
4.	M/s. Bellus E Waste, Sy.No.4-120, Ramachandrapuram (GP), Kondurg (M), Rangareddy District.	31.12.2023	3600 TPA
5.	M/s. Shreem Mythri Enterprises, Plot No.50, Phase-III, IDA Cherlapally, Kapra (M), Medchal-Malkajgiri District.	22.03.2023	600 TPA
6.	M/s. TES AMM India Pvt. Ltd., Plot No.79, Sy.No.847, IDA Medchal, Medchal (M), Medchal-Malkajgiri District.	31.03.2023	1800 TPA
7.	M/s. Earthbox Ventures Private Limited, Plot No.S-2/12, Sy.No. 114/1, E-City, Raviryala (V), Maheshwaram (M), Rangareddy District.	31.01.2026	2340 TPA
8.	M/s. Kamal Electronics Refurbishing of E-waste Solutions, Sy No: 227/LU, 227/E1, 227/E2, 227/E/2/1, Atmakur (V), Sadasivpet (M), Sangareddy District.	31.10.2025	13680 TPA
9.	M/s. Chilkuri Enterprises, Sy.No.14, Keesara (M), Medchal-Malkajgiri District.	31.12.2025	540 TPA
10.	M/s. Reboot Resources Private Limited, Sy.No.113 Part, Patelguda (V), Ibrahimpatnam (M), Rangareddy District	31.01.2026	9468 TPA
11.	M/s. Green Enviro E Waste Recycling, Sy.No. 729, Pochampally (V), B. Pochampally (M), Yadadri Bhuvanagiri District	30.04.2026	8740 TPA
12.	M/s. Recytronics Waste Solutions LLP, Sy.No.96/Part/C, Patelguda, Mangalpalle (V), Ibrahimpatnam (M), Rangareddy District.	05.01.2027	4680 TPA
13.	M/s. Exclusive PC World, Plot No.30/9, Sy.No.460/2, TSIIC, IDA Mankhal, Maheshwaram (M), Rangareddy District	27.07.2027	446 TPA

14.	M/s. Ali Traders, Sy.No.491/2, Alampally (V),Vikarabad(M), Vikarabad District	02.08.2027	720 TPA
15.	M/s. Elifecycle Management Private Limited., Sy.No.468, 470, 471 & 472, Theegapur, Kothur, Rangareddy District.	30.11.2026	18900 TPA

II. E-WASTE REFURBISHING UNITS :

S. No.	Name & Address	CFO Validity	Permitted Capacity
1.	M/s Earth Sense Recycle Pvt. Ltd., (U-II) H No 7-2/4, B V Rao Complex, Chattanpalle (V), Farooqnagar (M), Rangareddy District.	05.12.2027	1080 TPA

Extended Producer Responsibility:

- Every producer of Electrical and Electronic Equipments (EEEs) listed in Schedule-I have to obtain EPR (Extended Producer Responsibility) Authorisation from the Central Pollution Control Board (CPCB).
 - The producers shall have arrangements with authorised dismantlers/recyclers either individually or collectively or through a Producer Responsibility Organisation (PRO) or E-Waste Exchange system as per EPR Plan which is approved/ authorised by CPCB.
 - The CPCB has issued EPR Authorizations to 58 nos. of producers in the State.
- As per Rule 17 of E-Waste (Management) Rules, 2016 under Schedule–IV, TSPCB carried out Inventorisation in the State of Telangana through M/s EPTRI in the year 2016.
- As per the Inventorization report, the projection for E-Waste generation in HMDA for five years (in Metric Tons) is as follows:

2017-18	2018-19	2019-20	2020-21	2021-22
33,425.3	37,456.6	40,230.5	44,945.2	50,335.6

- As per the Annual Report 2021-22, the total E-Waste processed by the authorised dismantlers and recyclers is **42297.682 T Metric Tons.**

- Bulk Consumers: During the year 2021-22, e-waste data pertaining to 455 Nos. of Bulk Consumers was obtained. These Bulk consumers have generated E-Waste of 14140.48 MT which was sent to authorized Dismantling / Recycling units for safe disposal.
- Awareness among the consumers of EEEs is required to regulate the e-waste collection.

7.1 Compliance of Hon'ble NGT Order in OA No. 512 of 2018:

The Hon'ble NGT disposed the case vide order dt. 15.01.2021 directing to take further steps for scientific enforcement of EWMR and to focus on the following major areas:

- Enforcement of EWM Rules,
- Implementation of authorization regime,
- Implementation of EPR regime,
- Bridging the gap between collection target and collection,
- Enhancing the installed dismantled capacity to match the e-waste generation,
- Implementation of environmental compensation regime,
- Constant Vigilance and monitoring,
- Creation of awareness amongst masses and collectors / handlers / dismantlers / recyclers.

The compliance status on the action plan submitted by CPCB to the Hon'ble NGT in OA No. 512 of 2018 is as follows:

S. No	Challenges/ Activities	Stakeholder responsible for implementation	Action	Action Taken
a.	Inventorization of e-waste generation	SPCBs/PCCs	SPCBs / PCCs to complete this activity within one year.	Inventerization of E-Waste in the State of Telangana was carried out through M/s.EPTRI, Hyderabad in the year 2016.
b.	Identification of Producers who have not obtained, EPR Authorisation	CPCB, Custom department, Ministry of commerce and Ministry of electronics telecommunication	This is a continuous activity for which support of SPCBs /PCCs / Custom dept / Ministry of commerce, Ministry of electronics and telecommunication is required.	The TSPCB has coordinated with Commercial Tax Dept. and letters were addressed to the companies informing about EPR Authorization to be obtained as per the E-Waste Management Rules, 2016.

S. No	Challenges/ Activities	Stakeholder responsible for implementation	Action	Action Taken
c.	Verification of quantity of e-waste collected by producers	CPCB/SPCBs/ PCCs	This is a continuous activity. All the EPR Authorised Producers will be verified per year.	The CPCB has issued EPR Authorizations to 34 Producer organizations in the State of Telangana. The compliance status being reviewed by CPCB.
d.	Verification of systems provided by producers for collection and provided by producers channelisation of e-waste	CPCB/SPCBs/ PCCs	This is a continuous activity. All the EPR Authorised Producers will be verified per year.	There are 34 EPR Authorizations issued by CPCB in the State of Telangana. The compliance status of collection points was submitted to CPCB for further action. The compliance status being reviewed by CPCB.
e.	Verification of facilities of dismantlers and recyclers for their infrastructure and records	SPCBs/PCCs/ CP	This is a continuous activity. All the EPR Authorised Producers will be verified per year.	The TSPCB has issued Consents to 14 Dismantling & 5 Recycling units. These units are being inspected on regular basis to verify compliance.
f.	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/ District Administration	SPCBs/PCCs in coordination with District Administration has to carry out Half yearly drive for checking of this activity.	NGT orders communicated to all the District Collectors and the Board is coordinating with District Administration for checking of informal trading, Dismantling & Recycling of E-Waste. Surprise inspections being conducted to verify illegal dismantling, and recycling of e-waste.
g.	Facilitate collection and disposal of e-waste	SPCBs/PCCs/ District Administration / CPCB	State Government to formulate mechanism for collection and for incentivising setting up of recycling facilities.	The Government of Telangana has introduced E-Waste Management Policy, 2017 by giving incentives for setting up of Dismantlers / Recycling facilities.
h.	Governance frame work for monitoring compliance	SPCBs/PCCs/ District Administration /	Monitoring to be ensured at city/district and state levels for	The TSPCB has designated Nodal Officers at District levels and State level to ensure monitoring of

S. No	Challenges/ Activities	Stakeholder responsible for implementation	Action	Action Taken
		CPCB	which nodal officers (state environmental secretary, District Collector, CMD/Commissioners) to be designated. Time Frame - Three (3) months.	compliance.
i.	Capacity building at district/State/CPCB level	SPCBs/PCCs/ District Administration / CPCB	Special workshops to educate functionaries in government / NGOs be run over one year.	E-Waste dismantlers & recyclers are directed to conduct awareness programmes. The District Level officers are being sensitized about the E-waste Rules during the review meetings conducted by the District Collectors on NGT issues.
j.	IEC plan be firm up and executed	SPCBs/PCCs/ District Administration / CPCB	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. Time Frame — Three (3) months. The IEC Plan to be executed over one year.	The TSPCB is coordinating with stake holder departments and District Administration for creating awareness among the public.
k.	Strengthen system of enforcement	SPCBs/PCCs/ District Administration / CPCB	Half yearly review of violations and enforcement actions at city/district/state level and Half yearly reports to be filed with CPCB.	The E-waste facilities are being inspected on regular basis to verify compliance. The CPCB is regularly reviewing the action taken on Half yearly basis.

8. Status of compliance with directions of the NGT passed in O.A.No.673 of 2018, dated 20.09.2018 in the matter of news item published in “The Hindu” authored by Sri Jacob Koshy, titled “more river stretches are now critically polluted”.

8.1 CPCB has identified the following river stretches of Telangana State based on the BOD levels and priority criteria for restoration of river quality.

S.No.	River name	Stretch Identified	BOD range / Max. value in mg/L	Priority
1.	Musi	Hyderabad to Nalgonda (Osmansagar to Wadapally)	4.0 – 60.0	I
2.	Manjeera	Gowdicharla to Nakkavagu	5.0 – 26	II
3.	Nakkavagu	Gandilachapet to Sevalal Thanda (Bachugudem to Confluence point of Nakkavagu and Manjeera)	26	II
4.	Karakavagu	Along Palvancha	18	III
5.	Maneru	Warangal to Somanpalli (Karimnagar LMD to Somanpalli)	6 – 20	III
6.	Godavari	Basar to Khammam (Basar to Bhadrachalam)	4.0 – 9.0	IV
7.	Kinnerasani	Along Palvancha	10	IV
8.	Krishna	Thangadi to Wadapally	5.0 – 6.0	V

8.2 Compliance of the Hon’ble NGT order dt.14.02.2020:

The Hon’ble NGT directed the following:

- Interim measures for phyto-remediation / bio-remediation etc., for 100% sewage to reduce pollution load on recipient water bodies by 31.03.2020.

- Untreated / raw sewage discharged into water bodies needs to be stopped. Commencement of STPs shall be taken up by 31.03.2020 and commissioned by 31.03.2021.
- The Compliance of the action plan and the Hon'ble NGT directions as on 31.12.2021 are as follows:

Action Points	Compliance status
<p>Interim measures for phyto-remediation / bio-remediation etc., for 100% sewage to reduce pollution load on recipient water bodies.</p>	<p>In-Situ Remediation:</p> <p>The NEERI has prepared DPRs for In-situ remediation for 5 drains and for one drain at Kokapet was awarded to NEERI. However, works could not commence. HMWSSB is constructing 31 STPs near all most all the drains by adopting decentralized approach.</p> <p>i) Faecal Sludge Septage Management(FSSM) as interim measure:</p> <p>Existing facilities:</p> <ul style="list-style-type: none"> • Co Treatment Facilities: 7 nos with 70KLD facility in the a. Priority –I stretch (1. Amberpet, 2. Nallacheruvu, 3. Peddacheruvu, 4. Miralam, 5. Khajaguda and 6. Nanakramguda and & 7.Nagole) <p>HMWSSB has empanelled 87 Septic Tank Cleaning Vehicle Operators for transporation of septage and safe disposal at co-treatment facilities at existing STPs. These operators are provided training for safe handling of septage and issued safety equipment.</p> <ul style="list-style-type: none"> • FSTPs:22 are completed and are operational. List as below: One number with 40KLD capacity at Nalla Cheruvu in Priority-I stretch <p>22 FSTPs have been established on Priority stretch III-V with 570 KLD capacity. The details are Siddipet, Bhongir, Nalgonda, Kamareddy, Shadnagar, Nirmal, Boduppall, Korutla, Adilabad, Jagityal, Jangaon, Medchal, Khammam, Peerzadiguda, Ieeja,</p>

Action Points	Compliance status
	<p>Nizamabad, Gadwal, Mahabubnagar, Ramagundam, Meerpet, Badangpet & Suryapet.</p> <p><u>Under Construction:</u>8 no.s as detailed below</p> <p>Armoor, Narayanpet, Nagarkurnool, Bhupalpally, Bodhan, Dubbaka, Sadasivpet & Vemulawada.</p> <ul style="list-style-type: none"> • <u>Co-Treatment Facilities:</u> 1 no with 10KLD facility in the Priority –I stretch at khajikunta • <u>Feacal Sludge Treatment facilities:</u> <ul style="list-style-type: none"> ➤ Tenders has been invited and land allocation for 61 ULBs is done against 68 ULBs. The construction works at 15 ULBs is started. The newly formed 68 ULBs have overall 495 KLD capacity with a project cost of Rs.177.00 Crs. Four Concessionaries are working in 7 different packages. All administrative approvals, LOAs, agreements and proceedings are completed.
<p>Commencement of STPs shall be taken up by 31.03.2020 and commissioned by 31.03.2021</p>	<p><u>Details of existing STP in the State:</u> A total of 36 STPs with capacity of 906.3 MLD are under operation. Details are placed at annexure-II</p> <p><u>Details of under construction STPs:</u> 45 STPs (1472.26 MLD) in the State and complete details are placed as <i>Annex-II</i> and the gist of which is as follows:</p> <ul style="list-style-type: none"> ○ <u>Polluted River Stretches:</u> Works commenced for construction of the STPs in HAM model for 31 STPs (1259.5 MLD) under Priority-I and Priority-II. ○ <u>Other than Polluted River Stretches:</u> 14 STPs with a capacity of 212.76 MLD are under different stages. <p><u>Details of proposed STPs in the State:</u> Total 82 STPs with a capacity of 655.02MLD details are placed at Annex-III.</p> <ul style="list-style-type: none"> • 10 STPs with a capacity of 340.5 MLD (by HMWSSB) under Priority-II stretch through HAM mode is in the process of administrative sanction.

Action Points	Compliance status
	<ul style="list-style-type: none"> ▪ 72 STPs with a capacity of 315.02MLD in Priority stretches III-V. ▪ Administrative approval for taking up the works in 104 ULBs for capacity of 387.70 MLD with an estimate of Rs.934.60 crores under SBM 2.0. The central share is proposed to be used as VGF and implement the project under HAM. ▪ Government issued administrative sanction vide G.O.Rt.No.478, Dt:15-07-2022 for appointment of consultant M/s. Green Design and Engineering Services Pvt., Ltd for preparation of DPRs for 72 STPs (315.02MLD) in Hybrid Annuity Model(HAM) to treat the sewage in the Polluted River Stretches of Godavari, Krishna, Maneru and Kinnerasanithe revised DPRs.

The Hon'ble NGT vide order dt. 29.06.2020 directed the following :

- The monitoring is expected with reference to ensuring that no pollution is discharged in water bodies and any violation by local bodies or private persons are dealt with as per mandate of law as laid down in orders of the Hon'ble Supreme Court and this Tribunal without any deviation from timelines.
- Every State/UT in the first instance must ensure that at least one polluted river stretch in each category is restored so as to meet all water quality standards upto bathing level. This may serve as a model for restoring the remaining stretches.

The Action plan for treating the sewage entering the water bodies is under implementation.

Sewage Management

A. Overall status of the State:

I. Total Population: Urban Population & Rural Population separately : 3.9 crores

II. Estimated Sewage Generation (MLD) : 2750

III. Details of Sewage Treatment Plants(STPs):

- Existing no. of STPs and Treatment Capacity (in MLD) : 36 No.s
(906.3)
- Capacity Utilization of existing STPs : 753.12 MLD
- MLD of sewage being treated through Alternate technology : Nil
- Gap in Treatment Capacity in MLD :1843.7
- No. of Operational STPs :36 No.s
- No. of Complying STPs :36 No.s
- No. of Non-complying STPs :Nil

Details of each existing STP in the State: Details are placed at **Annex-I**

Details of under construction STPs 45 STPs (1472.26 MLD) in the State and complete details are placed as Annex-II and the gist of which is as follows:

- **Polluted River Stretches:** Works commenced for construction of the STPs in HAM model for 31 STPs (1259.5 MLD) under Priority –I and II.
- **Other than Polluted River Stretches:**14 STPs with a capacity of 212.76 MLD are under different stages.

Details of proposed STPs in the State: Total 82 STPs with a capacity of 655.02MLD details are placed at **Annex-III.**

- 10 STPs with a capacity of 340.5 MLD (by HMWSSB) under Priority-II stretch through HAM mode is in the process of administrative sanction
- 72 STPs with a capacity of 315.02MLD in Priority stretches III-V. Government issued administrative sanction vide G.O.Rt.No.478, Dt:15-07-2022 for appointment of consultant M/s. Green Design and Engineering Services Pvt., Ltd for preparation of DPRs for 72 STPs (315.02MLD). Approvals under SBM 2.0 issued and the central share is proposed for using as VGF and tendering is proposed to be taken up under Hybrid Annuity Model(HAM) to treat the sewage in the Polluted River Stretches of Godavari, Krishna, Maneru and Kinnerasanithe revised DPRs.

IV. Details of Alternate Treatment Technology being adopted by the State/UT:

Feecal Sludge Septage Management(FSSM) as interim measure:

GHMC area:

- a) **Feecal Sludge Co – Treatment facilities:** HMWSSB has established (7) co-treatment facilities at existing STPs and so far treated 50 million liters of Feecal Sludge in scientific manner.
- b) **Feecal Sludge Treatment plant:** HMWSSB has established a 40 KLD capacity of standalone FSTP at Nallacheruvu and about 12 - 18 KLD is being treated daily. Another FSTP of 20 KLD capacity is being constructed at Injapur.

HMWSSB has empanelled 93 Septic Tank Cleaning Vehicle Operators for transportation of septage and safe disposal at co-treatment facilities at existing STPs. These operators are provided training for safe handling of septage and issued safety equipment. The de-sludging vehicles are fitted with GPS based vehicle tracking system to monitor their movements.

Other than GHMC:

- **FSTPs: 22 are completed and are operational.**

22 FSTPs have been established on Priority stretch III-V with 570 KLD capacity. The details are Siddipet, Bhongir, Nalgonda, Kamareddy, Shadnagar, Nirmal, Boduppall, Korutla, Adilabad, Jagityal, Jangaon, Medchal, Khammam, Peerzadiguda, Ieeja, Nizamabad, Gadwal, Mahabubnagar, Ramagundam, Meerpet, Badangpet & Suryapet.

- i. **Under Construction: 8no.s as detailed below**

Armoor, Narayanpet, Nagarkurnool, Bhupalpally, Bodhan, Dubbaka, Sadasivpet & Vemulawada.

- Faecal Sludge Treatment facilities:68 FSTPs
 - i. 1 ULB is completed and are operational isChennur
 - Land allocationfor 61 ULBs is done against 68 ULBs out of which 42 Council Resolution is passed. The construction works at 15 ULBs is started.

Septage management in Rural areas

S.No	Financial Year	IHHLs		Community Sanitary Complex (CSC)		SLWM Activities	School & Anganwadi Toilets	Total Expenditure (in Crores)	Magic Soak Pits		
		No. of IHHLs Completed	Expenditure (in Crores)	No. of CSC Completed	Expenditure (in Crores)	Expenditure (in Crores)	Expenditure (in Crores)		In Progress	Completed works	Expenditure (Rs in Crores)
1	2018-19	445055	809.38	0	0	0	0	809.38		76357	22.54
2	2019-20	573234	383.32	0	0	0	0.41	383.73		263964	70.13
3	2020-21	150653	46.94	0	0.15	2.81	0	49.9		194674	76.59
4	2021-22	11486	0	11	0.20	0	0	0.2		52601	27.19
5	2022-23	1401	16.95	26	0.54	0	0	17.49		0	0
Total		1181829	1256.59	37	0.89	2.81	0.41	1260.70	0	587596	196.45

V. Reuse of Treated Water: Govt. of Telangana has released a policy for reuse of the treated water

Quantity of Sewage Generation upto ORR (in MLD)	Treatment capacity (in MLD)	Current Gap in treatment (in MLD)	Utilization of treated sewage in		
			Agriculture / Horticulture Purpose	Industrial Purpose	Any other purpose
1950 MLD (F.Y. 2021)	772.5 MLD	1178 MLD	Yes The treated waste water is also being used for agriculture purpose along the Musi River	2 MLM of treated water is recycled	Gardening at Shilparamam, watering the plantations in medians of the roads and Construction & Demolition waste processing units.

a. So far 66.5 MLD treated waste water has been reused.

- b. HMWSSB has engaged a consultant for demand assessment and identification of the potential users for reuse of treated waste water from the existing & proposed STPs and preparation of detailed project report is in progress.
- c. HMWSSB has organized workshops with various stake holders for creating awareness on utilizing the treated waste water from existing STPs and identification of potential users.

Annex-I

Details of existing STP

No.	Location	Existing STP Capacity	Capacity Being Utilized	Operational Status of STP	Compliance Status of STP
1	Amberpet	339	310.81	Working	Complied
2	Nagole	172	171.90	Working	Complied
3	Nallacheruvu	30	30	Working	Complied
4	Attapur 1	51	33.52	Working	Complied
5	Attapur 2	23	23.00	Working	Complied
6	Pedda Cheruvu, Nacharam	10	9.79	Working	Complied
7	Miralam Tank 1	10	9.50	Working	Complied
8	Miralam Tank 2	5	4.80	Working	Complied
9	Durgam Cheruvu, SLP	5	4.99	Working	Complied
10	Patel Cheruvu, Nacharam	2.5	2.49	Working	Complied
11	Saroor Nagar	2.5	2.50	Working	Complied
12	Langer House	1.2	1.20	Working	Complied
13	Noor Mohammad Kunta	4	3.23	Working	Complied
14	Safilguda, Malkajgiri	0.6	0.60	Working	Complied
15	Khajakunta, Metro, KKP	12	12.00	Working	Complied
16	Khajaguda, Gachibowli	7	7.00	Working	Complied
17	Nanakramguda, Gachibowli	4.5	4.50	Working	Complied
18	JVR Park, Nagarjuna Circle	0.5	0.50	Working	Complied
19	Lingam Kunta, BHEL	30	17.48	Working	Complied
20	Gopanapally, SLP	4.5	2.81	Working	Complied
21	Necklace Road	20	20	Working	Complied
22	Pattigadda	30	30	Working	Complied
23	Rangadhamini Lake, KKP	5	5	Working	Complied
24	Krishnakanth Park,	0.5	0.5	Working	Complied
25	Amber Cheruvu, Pragatinagar	2.5	2.5	Working	Complied

No.	Location	Existing STP Capacity	Capacity Being Utilized	Operational Status of STP	Compliance Status of STP
26	Bommakal Road, Karimnagar	38	3*	Working	Meeting
27	Chakali Gadda, Vikarabad	13	7.50#	Working	Meeting
28	Dubba Nizamabad	31.5	7.50@	Working	Meeting
29	Yellammagutta Nizamabad	15	3.5@	Working	Meeting
30	Thallagadda Miryalguda	11.5	2^	Working	Meeting
31	Chinthala Cheruvu Siddipet	7.25	6.5	Working	Meeting
32	Narsapur Cheruvu Siddipet	11.00	9.50	Working	Meeting
33	Rajareddy Pally, Gajwel	1.5	1	Working	Meeting
34	Pidichedu Road, Gajwel	3.5	1.5	Working	Meeting
35	Pandavula Chervu, Gajwel	0.5	0.5	Working	Meeting
36	Pragnapur (By-Pass Road), Gajwel	1.25	0.5	Working	Meeting
	Total:	906.3	753.62		

* Inspection chambers are not taken up in UIDSSMT Scheme due to paucity of funds. Now 19500 Nos of Inspection chambers are proposed in Karimnagar Smart City Project (So that utilization can be improved).It is also proposed to complete the balance and all additional components under AMRUT 2.0.

Present requirement is less than 2026 requirement. At present 9.0 MLD water is being supplied and the utilization is matching with 80% of the water supply.

@ Network not fully laid due to paucity of funds.It is also proposed to complete the balance and all additional components under AMRUT 2.0.

^ To utilise the 11.45 MLD capacity STP, sewerage connections are proposed under AMRUT 2.0 .

Annexure II**Details of under construction STPs in Priority - I**

Total 31 Nos of STPs are taken up under HAM mode of contract with decentralized approach – 1259.5 MLD. STPs under Priority –I (29 Nos) 1232.5 MLD, STP under Priority – II (2 Nos) 27 MLD

Sl. No.	Location	Capacity of the plant in MLD	Completion period	Proposed completion date	Physical Progress in %	Remarks
Package-I – Proposed Capacity – 402.5 MLD						
1	Amberpet	212.5	Jan'2024	July'2023	45%	
2	Nalla cheruvu	86.5		July'2023	65%	
3	PeddaCheruvu	17.5		July'2023	72%	
4	R K Puram Lake	5.5		July'2023	68%	
5	Rama Cheruvu	30.0		Nov'2023	12%	
6	Kapra Lake	10.0		Nov'2023	-	
7	Nallacheruvu-2	30.0		Nov'2023	-	Banda Cheruvu, New Alwal Lake and Kapra lake flows cascaded
8	Patelcheruvu	10.0		Nov'2023	-	Part of flows Banda Cheruvu cascaded
	Total	402.0				
Package-II – Proposed Capacity - 480.5 MLD						
9	Miralam -I	41.5	Feb'2024	July'2023	57%	Due to land constraints and FTL issue Miralam -2 Flows cascaded to Miralam-I
10	Attapur-I	64.0		July'2023	34%	Due to Court case at Ibrahim Cheruvu, is cascaded to Attapur STP
11	Kokapat Lake	15.0		July'2023	64%	
12	Nagole	320.0		July'2023	40%	
13	Attapur-II	40.0		Nov'2023	5%	
	Total	480.50				
Package-III – Proposed capacity – 376.5 MLD						
14	Fathe Nagar -I	133.00	July'2023	July'2023	80%	Cascaded from 3 STPs - Gayatri Nagar, Chinna Maisamma & Yellammakunta
15	Durgam Cheruvu	7.0		Feb'2023	90%	

Sl. No.	Location	Capacity of the plant in MLD	Completion period	Proposed completion date	Physical Progress in %	Remarks
16	Khajakunta	20.0		July'2023	70%	2 MLD reduced due to land constraint
17	Miyapur Patel Cheruvu	7.0		July'2023	75%	
18	Mullakathuva Cheruvu	25.0		July'2023	35%	8.5 MLD reduced due to land constraint
19	Vennelagadda	10.0		July'2023	35%	5 MLD enhanced capacity
20	Shivalaya Nagar Cheruvu	14.0		July'2023	30%	
21	Pariki Cheruvu (Kandri Gutta)	20.0		Nov'2023		
22	Rainbow Vista	43.0		Nov'2023	5%	Cascaded from Mullakathuva Nallacheruvu(kukatpally)
23	HPS Begumpet	40.0		Nov'2023		Cascaded from Amber cheruvu
24	Fathenagar-2	20.0		Nov'2023		Cascaded from Fox Sagar & Nallacheruvu
25	Nallagandla	7.0		July'2023	20%	New STP in the catchment Mullakathuva
26	Chitrapuri colony	21.0		Nov'2023		Cascaded from Khajaguda
27	Palapitta Park	5.0		Nov'2023	-	New STP in the catchment Mullakathuva
Total		372.00				
Grand Total		1254.50				

out of 1259.50 MLD capacity of STPs, about 1063.5 MLD capacity plants will be completed & commissioned by end of Dec'2023. Balance 196 MLD will be completed by Mar'2024

Details of under Construction STP's in the State (Urban other GHMC) and not pertaining to PRS:

S. No.	City/Town	Funding	Location of STP	Capacity MLD	Physical Progress in %	Completion Timeline	Remarks
1	Miryalguda	UIDSSMT Rs.78.52Cr (Rs.45.51+ Rs.33.01Cr)	Ramnagar Bandam	5.45	Physically Complete d. Commissi oning under progress. Interconn ection and gap closing works pending.	03/31/2 3	Agency M/s. Krushi Pvt Ltd not completing the balance works and commissionin g. Final notice issued to agency to complete and commission the scheme, proposal for termination under process.
2	Nalgonda	UIDSSMT Rs.89.78Cr (Rs.56.79+ Rs.32.99Cr)	Shesham magudem	17.16	96%	02/28/2 3	Interconnecti on and gap closing works needs to be completed to commission the STP.
			Arjalabavi	2.55	11% (held up)		Submergence of STP Site & due to objection from local people, the construction of STP is stopped.Henc e above work is held up and the sewerage generated will be connected to 17.16 MLD STP and treated.

S. No.	City/Town	Funding	Location of STP	Capacity MLD	Physical Progress in %	Completion Timeline	Remarks
3	Nagar Kurnool	SDF+TUF IDC Rs.35.00Cr +30.00Cr	Bus Depot Backside	3.20	92%	02/28/23	
			Bus Depot Backside	2.30	96%	02/28/23	
4	Khammam	CM Assurance Rs.70.00Cr	Dhamsalapuram	20.00	20%	06/30/23	
5	Suryapet	TUFIDC Rs.81.41Cr	Pullareddy cheruvu	10.00	99%	01/31/23	
			Nalla cheruvu	10.00	12%	07/31/23	Recently, site dispute has been resolved and work has been grounded.
6	Gajwel	SDF+GADA (Gajwel Area Development Authority) Rs.95.0Cr +4.00Cr.	Pragnapur (By-Pass Road)	1.25	98%	01/31/23	
7	Devarakonda	TUFIDC Rs.23.20Cr	Nainoni Kunta	1.5	97%	01/31/23	1.50 MLD at peta Cheruvu will be not taken up since initially House Sewerage connections are not proposed in the Scheme due to Paucity of funds.
			Peta Cheruvu	1.5	0% Will not be executed.	-	

S. No.	City/Town	Funding	Location of STP	Capacity MLD	Physical Progress in %	Completion Timeline	Remarks
8	GWMC	Smart City Rs.200.00 Cr.	Reddypur am	100	0% (Yet to be Started).S ite alienation not completed		Site alienation under process.
			Pragathina gar	15	85%	02/28/2 3	
			Ursugutta	5	90%	02/28/2 3	
9	Sircilla	Rs.61.25 Cr Mission Bhagiratha (Urban)- Subject to reimburse ment from RWS&S Dept.	Shanthina gar behind 2BHK Colony	19.1	60%	06/30/2 3	
			Total	214.01			

Annexure-III

Details of STPs in PRS-II

No.	Location	Capacity of the STP proposed in MLD	Status of Project (at DPR Stage/ Under Tendering/ Work to be Awarded)	Likely Date of Completion
1	Manjeera- Nakkavagu catchment	10 STPs 340.50 MLD	Proposal submitted to Govt. for according sanction.	2 years after A/s

Details of STPs proposed in the State in PRS III to V

S. No.	ULB Name	No. of STP	STP -1	STP -2	STP -3	STP -4	Total MLD	Status of Project
			MLD	MLD	MLD	MLD		
1	Bellampally	2	8.50	4.5			13.00	72 STPs with a capacity of
2	Mandamarri	3	7.00	6	1		14.00	

S. No.	ULB Name	No. of STP	STP -1	STP -2	STP -3	STP -4	Total MLD	Status of Project	
			MLD	MLD	MLD	MLD			
3	Ramagundam	3	32.00	9	4		45.00	<p>315.02MLD in Priority stretches III-V.</p> <ul style="list-style-type: none"> Administrative approval for taking up the works in 104 ULBs for capacity of 387.70 MLD with an estimate of Rs.934.60 crores under SBM 2.0. The central share is proposed to be used as VGF and implement the project under HAM. Government issued administrative sanction vide G.O.Rt.No.478, Dt:15-07-2022 for appointment of consultant M/s. Green Design and Engineering Services Pvt., Ltd for preparation of DPRs for 72 STPs (315.02MLD) in Hybrid Annuity Model(HAM) to treat the sewage in the Polluted River Stretches of Godavari, Krishna, Maneru and Kinnerasani. 	
4	Jagtial	4	14.10	4.9	0.6	0.56	20.16		
5	Metpally	2	4.30	5.3			9.60		
6	Bhainsa	2	7.50	2.0			9.50		
7	Korutla	1	12.71				12.71		
8	Manuguru	2	5.00	1.2			6.20		
9	Armoor	3	4.10	6.5	0.8		11.40		
10	Dharmapuri	2	2.00	1.70			3.70		
11	Chennur	2	3.00	2.50			5.50		
12	Kyathanpally	2	4.00	3.20			7.20		
13	Luxettipet	2	3.00	2.00			5.00		
14	Mancherial	4	7.50	3.00	3.00	3.00	16.50		
15	Nasipur	3	8.00	5.00	5.00		18.00		
16	Khanapur	2	3.00	1.80			4.80		
17	Nirmal	3	8.50	6.00	5.50		20.00		
18	Manthani	2	2.00	1.75			3.75		
19	Gadwal	2	12.90	3.36			16.26		
20	Kollapur	3	0.57	4.33	1.24		6.14		
21	Ieeja	2	4.81	2.11			6.92		
22	Alampur	2	1.60	1.5			3.10		
23	Makthal	2	2.60	2.6			5.20		
24	Palwanacha	4	2.00	2.8	9.3	2.00	16.10		
25	Huzurabad	2	4.75	1.7			6.45		
26	Jammikunta	2	4.90	1.4			6.30		
27	Parkal	2	4.00	2.6			6.60		
28	Bhupalpally	3	6.00	2.2	0.63		8.83		
29	Kothapalli	2	1.50	1.10			2.60		
30	Sultanabad	2	3.00	1.50			4.50		
		72					315.02		



Chief Secretary
Government of Telangana